

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal.No.544/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th November 2017, 10.30 A.M

Name of the Company		Dilip Dey-Versus-Registrar of Companies, W B	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) Debarjan Saha, Adv. }
 2) A.K. Upadhyay, Adv. }

Petitioner

[Signature]
 8/11/2017

ORDER

Ld. Counsel for the appellant are present.

Issue notice on the Central Government through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata and Registrar of Companies, West Bengal for their paragraphwise comments within 30 days from today.

Appellant is also directed to serve the copy of the petition on the Registrar of Companies, West Bengal and file affidavit of service within 7 days from today.

Appellant is further directed to file an affidavit to show that the company is an on-going concern and not a shell company.

List on 20/12/2017.

[Signature]

(Jinan K.R.)
Member (J)

[Signature]

(Vijai Pratap Singh)
Member (J)